### <u>COURT-I</u>

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

# <u>APPEAL NO. 300 OF 2018 & IA NOS. 1247, 1248, 1251,</u> <u>1326, 1320, 1508 OF 2018</u>

### Dated: 23<sup>rd</sup> October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

#### In the matter of :

M/s Jay Madhok Energy Private Limited Vs. Petroleum & Natural Gas Regulatory Board			Appellant(s)	
			Respondent(s)	
Counsel for the Appellant(s)	:	Mr. Vishal	Gohri	

Counsel for the Respondent(s) : Mr. Prashant Bezboruah for R.1

Mr. Sajan Poovaiyya, Sr. Adv. Mr. Piyush Joshi Ms. Sumiti Yadava Ms. Parminder Kaur Mr. Pratibhanu Kharola for R-2

# <u>ORDER</u>

Mr. Vishal Gohri, learned counsel appears for the Appellant when the learned senior counsel for Respondent No.2 brings to our notice the contents of IA No. 1508 of 2018, the details of annexed documents which persuaded 2<sup>nd</sup> Respondent to file this Application. In terms of Annexures dated 18.06.2018 and 08.08.2018, after due notice to the Appellant Company, Company's name is not only removed from the list of Registrar of Companies but is also dissolved. As a matter of fact during the pendency of this Appeal, the Appellant seems to have knowledge of these proceedings before the Registrar of Companies, NCT of Delhi and Haryana. However, till this Application is filed Appellant has not even whispered about the same before this Tribunal. On the other hand on every occasion they promptly sought for extension of interim order which was duly granted. As on today learned counsel for Appellant submits they have initiated proceedings for restoration of the company which is still pending. The fact remains as on today Appellant Company is not in existence from 08.08.2018. In that view of the matter we decline to extend the interim order granted on 17.08.2018 which was extended from time to time.

Objections to the IA No. 1508 of 2018, if any, may be filed within a week's time i.e. or before 29.10.2018 with advance copy to the other side.

List the matter on *01.11.2018*.

(B.N. Talukdar) Technical Member (P&NG) (Justice Manjula Chellur) Chairperson

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